

3

27.11.2003

Item No.37.

MA No.2206/2003
OA NO.1321/2002

Present: Shri Arun Bhardwaj, learned counsel for the original applicants.

None for the original respondents (applicants in MA 2206/2003).

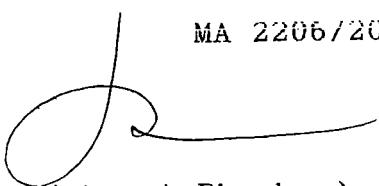
MA 2206/2003

This miscellaneous application has been made on behalf of the respondents seeking time of 3 to 6 months for implementing the Tribunal's directions contained in order dated 23.4.2003 whereby OA No.1321/2002 was disposed of.

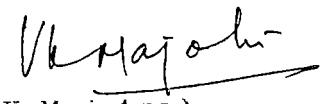
Learned counsel has brought to our notice a letter from the Deputy Director General (Estt.), Department of Telecommunication dated 13.11.2003 addressed to the Chairman & Managing Director, MTNL, New Delhi that the provisions of Rule 37-A inserted in CCS(Pension) Rules 1972 would be applicable in case of employees being absorbed in MTNL after the date of notification of these amendment rules. In this view of the matter, learned counsel stated that a reasonable time may be granted to the respondents for implementation of the directions of this Court.

Accordingly, MA No.2206/2003 is allowed by granting to the respondents two months' time to implement the directions of this Tribunal made in order dated 23.4.2003.

MA 2206/2003 stands disposed of.



(Bharat Bhushan)
Member (J)



(V.K. Majotra)
Vice Chairman(A)